(b) whether compensation has been given to the villagers whose lands have been acquired for the farm?

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): (a) 81-70 acres.

(b) No agreement has yet been reached on the amount of compensation payable and this is being processed between the Government of Bihar and the Government of India. General instructions were issued by Government in June, 1958 to all State Governments that they should make on account payments up to 80 per cent, of the amount likely to be assessed by collectors, pending determination of final amounts.

SHRI T. BODRA: May I know whether the Government have been taking advantage of the backwardness and illiteracy of the Advasis living near Ranchi and have paid them, in respect of land acquired, not the market value but something less? They have to pay 50 per cent, as contained in the Land Acquisition Act but the Government have been paying the Adivasis only Rs. 200 per acre instead of Rs. 4,000 per acre.

SARDAR S. S. MAJITHIA: Sir, this land as I said, was taken over under the Requisitioning and Acquisition of Immovable Property Act, 1952. which lays down a certain formula, and it is on that formula that the local collector makes his assessment and, as I have said, there is no question of taking advantage of anybody, anything of that type, whether of the backward classes or any other. It is the local collector who has been authorised to pay up to 80 per cent. of the likely assessable amount.

MR. CHAIRMAN: The question hour is over.

12 Noon

SHORT NOTICE QUESTION AND ANSWER

SUPPLY OP BOILED AND COOLED WATER IN DELHI SCHOOLS

I SHRI MATI T. NALLAMUTHU I RAMAMURTI, 2 Shrimati BEDAVATI BURAGOHAIN: 3 Shrimati SAVITRY DEVI NIGAM: 4Shrimati RUKMINI DEVI ARUNDALE:

Will the Minister of EDUCATION be pleased to state:

(a) whether there is any standing order from the Director of Public Instruction, Delhi, to the effect that all schools in Delhi should provide boiled and cooled water for drinking for their students;

(b) if so, whether any steps have been taken to enforce that order in view of the present incidence of cholera in the Union Territory of Delhi; and

(c) If the answer to part (b) above be in the negative, what immediate action Government are taking to enforce the order?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) No. Sir.

(b) Does not arise.

(c) Instructions have been issued to the Heads of the Schools for making arrangements for the supply of boiled water to the school children and for making arrangements for inoculation against cholera.

Sir, I would like further to explain that the present arrangements do not seem to be satisfactory. Whenever the health authorities and the Corporation

fThe question was actually asked on the floor of the House by Shrimati T. Nallamuthu Ramamurti.

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give notice of certain epidemic diseases they expect the individual educational institutions and their heads to make necessary arrangements. I have now asked the Director of Education to look into this question and see that clean water is supplied to all the school children and that that should be the responsibility of the Department of Education.

SHRIMATI T. NALLAMUTHU RAMAMURTI: Is the hon. Minister for Education aware that in some of the educational institutions in the city the authorities have asked the children to bring their own supply of drinking water in bottles saying that it is not possible for them to provide drinking water for all the children in the school, and is he also aware that some of these institutions are charging as much as Rs. 351- per child per month, reading in certain standards?

DR. K. L. SHRIMALI: There are certain private institutions which charge quite high fees in Delhi, and as far as Government-aided schools are concerned they are governed under certain rules. I think the hon. Member is referring to certain institutions that do not receive Government grants. It is also true that recently some of the institutions had asked the children to bring their own water bottles because they did not have adequate arrangements. I have already admitted that at present the arrangements are not satisfactory in some of the educational institutions and I have already instructed the Director of Education that he should see that clean water is supplied to the school children and that it is their responsibility.

SHRIMATI T. NALLAMUTHU RAMAMURTI: What are the agencies that are going to enforce this instruction in the various institutions? It is one thing to pass an order and quite a different thing whether in practice it is being followed.

DR. K. L. SHRIMALI: The Director of Education will see to this.

SHRI AMOLAKH CHAND: May I know, Sir, whether the instructions were issued by the Director of Education, Delhi, or by the Ministry of Education. If it was issued by the Director of Education, was he aware whether there were facilities or places available for boiling water, and, if not, why did he issue such an order which he knew would not be implemented?

DR. K. L. SHRIMALI: Well, Sir,, all the institutions do not have adequate facilities for boiling water, and the instructions were issued by the Department of Education to make arrangements for boiling water because of this epidemic in the city and as I previously said, the warnings are given by the Corporation and health authorities, and it is the heads of the institutions who are responsible for making necessary arrangements. Now, since I thought that this was not a satisfactory arrangement the Director of Education himself should ensure that all the children in the educational institutions get clean and pure water, that is, they must take the responsibility themselves.

DR. R. P. DUBE: Has the Government issued orders that inoculation against cholera and other epidemic diseases should be compulsorily given to the children?

DR. K. L. SHRIMALI: Inoculation is being given.

SHRIMATI T. NALLAMUTHU RAMAMURTI: May I take it that the Minister for Education and the Minister for Health are both going to co-operate in this matter to see that this is not to be an emergency measure only but a normal rule throughout that the water should be boiled and cooled and then supplied to the children? Especially is it not urgent that this should be a continuous practice in a city like Delhi

where the Jamuna water seems to be varying in purity and its quality has

! to be tested constantly?

DR. K. L. SHRIMALI: Well, Sir, I do not know whether it is always necessary to boil water, but I have given instructions that the education authorities should see that the school children get clean and pure water.

DR. RAGHUBIR SINH: May I know, Sir, if the Government is aware that the way cholera injections are being given, there is the definite possibility of serum-jaundice breaking out within three or four months after these injections are given?

DR. K. L. SHRIMALI: The hon. Member has raised, I think, some technical question, and I am afraid I have no knowledge about it, and if he puts a separate question I will consult the Health Minister and let him know.

DR. SHRIMATI SEETA PARMA-NAND: The hon. Minister said that he had issued instructions about the provision of pure water, but he has not made it clear what he meant by pure water. As he is not able to make arrangements for boiling water, has he issued instructions about giving chlorine and other medicines to have the water made clean and supplied In the institutions?

DR. K. L. SHRIMALI: Sir, these are matters of detail and the Director of Education will ensure all this.

WRITTEN ANSWERS TO QUESTIONS

PRESIDENT'S ASSENT TO THE KERALA HIGH COURT BILL

*378. SHRI BHUPESH GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of India received the Kerala High Court Bill as passed by the Kerala Legislative Assembly in March, 1958 for the President's assent; and (b) if so, when it was received and whether the President has given his assent to the Bill?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) Yes.

(b) 17th April 1958; not yet.

DIPLOMA COURSES IN SOUTH INDIAN LANGUAGES

*394. MOULANA M. FARUQI: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that Government have suggested to some of the North Indian Universities to start Diploma courses in South Indian languages; and

(b) if so, what are the languages in which these universities propose to start Diploma courses?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) No. Sir.

(b) Does not arise.

80. [Postponed to the 10th September, 1958.]

भारत के नैज्ञनल रिसर्च डिवलपमेंट कारपोरेजन को विकासार्थ सूचित किय गये क्राविष्कार

 ५१. श्री नवाव सिंह चौहान : क्या वैज्ञानिक गवेषणा तथा सांस्क्रुतिक कार्य मंत्री यह बताने की क्रुपा करेंगे कि :

(क) १९४७-४८ के वर्ष के ग्रन्त तक जिन ४२२ नये ग्राविष्कारों की सूचना भारत के नैशनल रिसर्च डिबेलपर्मेंट कारपोरेशन को दी गई थी, उनमें से ग्रब तक कितनों को विकसित किया जा चुका है; कितनों पर कारपोरेशन स्वयं काम कर रहा है व कितने प्राइबेट पार्टियों को दिये गये हैं;

(ख) कारपोरेशन द्वारा चलाये जाने वाले उद्योगों में कितने लाभ दे रहे हैं व कितनें. अलाभकर ैं; अप्रीर